

Agra Canal, Lower Ganga Canal and Parallel Lower Ganga Canal. The districts of Meerut, Bijnore, Aligarh, Mathura, Agra, Muzaffarnagar, Etawah, Manipuri, Etah and Farukhabad would be benefitted but the district-wise areas proposed to be irrigated have not been finalised by the State Government.

12.00 hrs.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, the elections to Metropolitan Council and Municipal Corporation in Delhi were held on 5th Feb, 1983. Just before four days of the completion of their tenure the Central Government appointed the Sarkaria Commission on 24th December, 1987 for recommending a new set up for Delhi and thereafter postponed the election in Delhi. Now, the Sarkaria Commission Report has also come. This issue was raised several times in the Ninth Lok Sabha also. The then Prime Minister and the hon. Home Minister gave several assurances that the statehood Bill for Delhi would be moved in this house any time but to no avail. The Delhiites got nothing beyond assurances and announcements. Today, a demand for holding elections in Punjab is renting the air but nobody is prepared to assure for the elections in Delhi although eight years have lapsed ever since the elections were held here. Today, there is no elected body in Delhi which could be answerable to the people. Here is the rule of bureaucracy which formulates and announces one sided policies. The people of Delhi run from pillar to post even for small matters. The Home Minister must make a statement about the elections in Delhi.

Some days ago a delegation of all the M.Ps from Delhi led by Mr. L.K. Advani,

called on the hon. Prime Minister said that a decision to this effect would be made known to all concerned very soon. I wanted to say just because last date of filing nominations in pursuance of the notification of elections in Delhi Municipal Corporation, issued on 3rd or 4th September, was going to expire. One more notification will have to be issued for this. The hon. Home Minister is present here. The people of Delhi are very distressed today. Let the question of giving statehood to Delhi or deciding its future set up be taken up later, but the Delhiites should not be deprived of their democratic rights. Elections should be held so that these rights could be restored. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, there is a constant demand for a legislative assembly for Delhi. The Congress party had also made a promise to this effect in its election manifesto. Other parties are also in agreement with this demand. But not to speak of providing statehood to Delhi, even elections to its Corporation and Metropolitan Council are not being held. Even there has been a drastic cut in the existing facilities for Delhiites. Elections for Delhi must be held soon. All the institutions here must have elected bodies. These bodies must be run by the representatives of the people only. The complex problems of Delhi should be solved. The hon. Home Minister is taking much interest in respect of U.P. He should also take interest in respect of Delhi. (*Interruptions*)

[*English*]

MR. SPEAKER: Only what Shri Ayub Khan says goes on record. (*Interruptions*) \*

[*Translation*]

SHRI AYUB KHAN (Jhunjhunu): I have been given to understand that some people

belonging to a community, particularly Muslims, have been arrested under TADA without any prior investigation. These hapless people have been languishing in prisons for the last two years. It is very amazing and painful. The situation in Rajasthan does not warrant such arbitrary use of TADA and harassment of Muslims. What are the reasons that the Government of Rajasthan treats these Muslims as second class citizens. Why this apathy to Muslims only? Why this injustice to them only?

I would like to know as to how the BJP Government is functioning in Rajasthan? Today, the Muslims of Rajasthan are languishing in jails for the last two years under TADA. These include people in the age-group of 80, 60 and 70 years also.

As a matter of fact, the people from cross-sections were arrested in the wake of communal riots but all others, except Muslims, have been let off. 119 Muslims are still languishing in jail for the last two years. Nobody listens to their tale of woes. Among them there are also children in the age group of 13-14 years and 60-70 years old people are also there.

I would like to submit that the Government of Rajasthan has stated in reply to a question in the Legislative Assembly that no arms were recovered from them. I have got a copy of that question. I am placing a copy of question No. 27 of Rajasthan Legislative Assembly in reply to which it was categorically stated that none of the arrested persons possessed arms or explosives with him. Then on what charges those of the Muslims are being treated as second class citizens and forced to languish in jail by the Government of Rajasthan.

Through you, I would like to urge the hon. Home Minister that the delegation of 150 people have already met him and the hon. Prime Minister on the 14th instant but

no satisfactory reply was given to them. Through you, I demand that a quick decision on this matter as to whether the Indian Constitution permits the people of a community to be put behind bars simply because they are Muslims should be taken. If at all they are culprits and convicted by court, they must be punished. If they are not at all culprits how they could be imprisoned? Is it simply because they follow Islam? If it is so, it is not proper.

[*English*]

SHRIDIGVIJAYASINGH (Rajgarh): Sir, when the TADA Act was conceived, it was primarily to cover the terrorist activities, but it is becoming increasingly the practice of some State Governments to take a totally communal line to use this TADA Act against innocent persons. I would request through you, Sir, the Home Minister to review all such cases of TADA Act which have been pending in those States which are ruled by people who are totally communal in their thinking and release all innocent persons. I would urge upon the Home Minister to review all such cases under the TADA Act and rectify the situation. (*Interruptions*)

SHRI BASU DEB ACHARIA (Bankura): Sir, we want a categorical assurance from the Home Minister. (*Interruptions*)

MR. SPEAKER: Please take your seats.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Dau Dayal ji, Please take your seat.

(*Interruptions*)

MR. SPEAKER: Kalka Das ji you may also please sit down.

*(Interruptions)*

SHRI KALKA DAS (Karol Bagh): This matter concerns the people of Delhi You cannot refuse us like this.

*(Interruptions)*

[*English*]

MR. SPEAKER: Mr. Kalka Dass, you are not behaving properly in the House; you are not using proper language also. I warn you to use proper language. This is not the House for Mr. Kalka Dass only; this House is for Mr. Ayub Khan also and for Mr. Digvijaya Singh also. If you take the entire time of the House, I cannot appreciate it.

[*Translation*]

SHRI KALKA DAS: We also have a right to raise our point.

*(Interruptions)*

[*English*]

MR. SPEAKER: You have to take your seat now. Please do not do like this. I allowed first Mr. Khurana to raise this issue. I allowed one more Member of your party to speak on this issue. I cannot allow all the Members of your party to speak; other Members also have to speak. Please do not dominate and do not try to behave like this in the house. It is not proper for a senior Member like you.

*(Interruptions)*

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Mr. Speaker, Sir, a delegation from Rajasthan had come and seen me.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker, Sir, I want to make a submission.

MR. SPEAKER: I will give you time later. He has not alleged anything against anybody.

SHRI JASWANT SINGH: Sir, You have asked the Home Minister to react to it.

MR. SPEAKER: I did not ask him.

SHRI S. B. CHAVAN: I am doing it on my own.

MR. SPEAKER: If I allow you, I have to allow others also.

*(Interruptions)*

SHRI S. B. CHAVAN : Sir, a delegation from Rajasthan had come and seen me and they represented to me that a large number of people against whom serious charges are not there, have been put in jail under TADA Act. I have requested the Rajasthan Government to submit a report. I am going to personally look into the matter and if there are innocent people involved, certainly we will take a review of the cases. (*Interruptions*)

MR. SPEAKER: He has not alleged anything. He said, innocent people should not be put in jail. (*Interruptions*)

[*Translation*]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir, I have also got proof. People of the community, who have been put behind the bars by the BJP Government were apprehended from my constituency. I would like to request the hon. Minister of Home Affairs to pay special attention to it because people belonging to a particular community are being apprehended. (*Interruptions*)

[*English*]

SHRI CHITTA BASU (Barasat): Mr. Speaker, Sir, with your kind permission, I

would like to invite the attention of the Government, particularly the Minister of Petroleum to the reported decision of the Government to offer certain important blocks of Bombay High which is the proven reservoir of oil and gas in our country to some foreign oil companies for exploration. (*Interruptions*)\*

MR. SPEAKER: Only Mr. Chitta Basu's statement will go on record.

(*Interruptions*)\*

SHRI CHITTA BASU: Sir, as you know, the ONGC is the premier organisation of our country engaged in exploration and drilling work. The ONGC has got adequate expertise for exploration in Bombay High and they have done excellent job in including our country in the oil map of the world. Now, the ONGC has objected to the decision of the Government to hand over those blocks of Bombay High to any foreign company. The startling fact is that the Defence Ministry has come into the picture and it is reported that they have cleared the Project for the exploration by the foreign companies.

It is needless to mention the dangers involved if the foreign companies are allowed to dominate over the oil resources of our country. We had very had and very sad experience so far as oil exploration work conducted by the foreign companies in our country is concerned. I understand that International Monetary Fund and the World Bank directed the Government of India to see that very promising areas of oil exploration are also handed over to the foreign companies which are multi-national oil companies. It is a very dangerous step which the Government is going to take. I think that it will undermine not only the autonomy of the ONGC as a premier public sector undertaking but also endanger the security of our country.

Therefore, I want that if there is any Order, it should be immediately withdrawn and consultations should be held with the ONGC so that they themselves can take up this exploration work and thereby our country may become self-reliant in oil production.

[*Translation*]

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, two or three weeks back, I and my colleagues had met the Prime Minister and had submitted that the people of Delhi have been deprived of Metropolitan council and Corporation for four years and therefore, it has become very difficult for us to discharge our duties to Lok Sabha. Whatever is accepted by the Centre may be granted to Delhi. Therefore, it is our submission that either proposal of Assembly should be accepted or election should be conducted here.

I was very much pleased when the Prime Minister said that my proposal was justified and he would intimate me as early as possible after taking a decision in this connection. The notification is going to expire on September 3 and it will be extended further. Therefore, my colleagues insisted to know from the Minister of Home Affairs regarding the decision taken in this connection. Have the Government decided whether it is going to set up an Assembly in Delhi or going to hold the elections for Metropolitan Council.

The Minister of Home Affairs has risen here to give the House an unscheduled information, and the information given by him shows that the Rajasthan Government is misusing TADA. I would like to submit that all the State Governments ruled by our party have been directed that TADA must not be misused in any way. Since I have been elected from Gujarat, I am a representative

from the State. I want to tell you that till date 426 persons have been kept under detention under TADA. (*Interruptions*) I want that the Central Government should take stringent measures to check the misuse of TADA whenever it is misused and issue necessary instructions to them. So far as Rajasthan is concerned, my colleagues, present here have told me that all those who have been arrested are involved in bomb-blast cases and therefore, TADA has not been misused in any way.

I would like that the Minister of Home Affairs should give us the information as to what decision he has taken about the set up of Delhi.

SHRI S. B. CHAVAN: Sir, First I deny that the Rajasthan Government. ... (*Interruptions*)

SHRI BUTA SINGH: I would like to ask as to why TADA should be applied against a particular community only (*Interruptions*)

[*English*]

SHRI JASWANT SINGH: Mr. Speaker, Sir, to speak about Rajasthan, I have got to refer to the state of affairs in Rajasthan.

MR. SPEAKER: I cannot allow you because I have already permitted Shri Lal K. Advani.

(*Interruptions*)

SHRI JASWANT SINGH: When you can permit Shri Buta Singh, am I not entitled to speak? Why should you not permit me? I am a representative of Rajasthan.

MR. SPEAKER: I have already permitted Shri Lal K. Advani. Please restrain yourself.

SHRI JASWANT SINGH: He speaks as

the Leader of the Opposition. Why do you ask me to restrain myself when you have allowed Shri Buta Singh? Why should you permit him? (*Interruptions*)

MR. SPEAKER: This is exactly why we expect of the Members that once a matter is raised by one Member, another Member is not to get up. But in certain cases, if senior Members or the Leaders are getting up and saying certain things, courtesy requires that we should allow them to do it. If you want to extend this rule to everybody, then I shall have to allow 542 Members in the House. Taking into consideration certain points involved in it, we are doing it. I have said that I am going to allow you to raise one more point. That also I have to keep in mind. So, please don't quarrel with the Chair. We are here to facilitate you, not to dampen your spirit. But, in the process, if I am saying 'no' to Shri Jaswant Singh, you should understand. It is very difficult for me to say so because he never says anything which is not in accordance with the rule. But once in a while if I have to do at least something, please don't think I am showing any discourtesy to you. I do understand that you always abide by the rule. I would rather like to allow you to say than deny it. But then if I allow one Member, I have to allow others also. Please understand this difficulty. (*Interruptions*)

[*Translation*]

SHRI VILAS MUTTEMWAR (Chimur): Mr. Speaker, Sir, during the speech of Atalji and Advaniji, we listen to them quietly, but when Buta Singhji rose to speak, all the members of B.J.P. stood up. (*Interruptions*)

[*English*]

MR. SPEAKER: I have allowed him to speak two times. I have not stopped him.

(*Interruptions*)

MR. SPEAKER: Please don't think that I am speaking on the floor of the House. It is you who are speaking. My responsibility is to see that as many Members as possible get the time. I allowed Shri Buta Singh to speak. Not once, but he spoke for the second time also. Well, when I had asked Shri Jaswant Singh so forcefully to sit down, I could not have allowed Shri Buta Singh to speak. Yet, he spoke certain things. I was trying to restrain him. Please understand the intricacy and balance and cooperate with me. I am not here to dampen your spirit. I am not here to force you not to speak. I am here only to facilitate you to speak. That facility can be given to you when each and every one of you is within the rights.

*(Interruptions)*

MR. SPEAKER: I don't mean anything against you. Please don't argue. It is not necessary. *(Interruptions)*

MR. SPEAKER: I don't mean anything against you. Please don't argue. It is not necessary. *(Interruptions)*

MR. SPEAKER: Please sit down. I will allow you to speak. Shri Buta Singh has already done that. If there is any other point, I will allow you. But you cannot do like this. Please understand. I have tried to explain to you. I am seeking your cooperation. You should understand that. Don't try to force your will. I can understand that you are very eager to put forth your point. But then we cannot stretch it beyond 24 hours.

*[Translation]*

SHRI VILAS MUTTEMWAR: Mr. Speaker Sir, if we hear them quietly, then they too must hear us quietly. When Shri Buta Singhji stood up for his speech, they all stood up. This is not fair at all.

*(Interruptions)*

*[English]*

MR. SPEAKER: Shri Vilas Muttemwar, I warn you not to use the language of this kind as I warned Shri Kalka Das also. In a flippant manner if you use the language, then I will use my authority against you also.

*[Translation]*

SHRI VILAS MUTTEMWAR: I have not use any such language. I simply said that when Atalji and Advaniji speak, we listen to them patiently, but when Buta Singhji stood up for his speech, all of them stood up. Thus, it is not proper to prevent Shri Buta Singh from delivering his speech and build up pressure. I have said nothing else.

*[English]*

MR. SPEAKER: Please sit down. Neither you nor the Members from this side can do like that. If you are going beyond certain things, I am not going to allow. Don't try to bamboozle the House.

*(Interruptions)*

SHRI S. B. CHAVAN: Mr. Speaker, Sir, in fact this is not the time when we are supposed to respond to any of the queries which are being raised. But there was one question which was raised, about which I have the information and I thought it necessary that I should respond to that because the deputation had come. I had gone through the papers. That is why that was readily available with me. What I said was that it was merely a question of people who are innocent. If the Government were to come to this conclusion that under the TADA, some people, who, in fact, were innocent, have been arrested, then certainly I will personally look into the matter. And it is not a question of somebody saying this or that. It is a question of Government getting satisfied that innocent people have been unneces-

sarily involved in this. That is why, I said that I would like to review such cases wherever these cases are. It is not confined only to Rajasthan... (*Interruptions*)

SHRI HARIN PATHAK (Ahmedabad): Gujarat also.

SHRI S. B. CHAVAN: Gujarat is also part of India. Kindly bear with me. Wherever such cases are brought to my notice and if I am satisfied that the cases really deserve the intervention of the Central Government for giving relief to the people who, in fact, deserve the relief, certainly, we will look into the matter.

About the issue raised by the hon. Leader of the Opposition, I do not have the up-to-date information. But there is only one point on which I will react. The question of holding election is a matter which is engaging the attention of the Government and there is only one issue on which we have to take the decision and that is, whether the election should be held before the delimitation or after the delimitation. This is the only issue on which I am getting the information. As soon as that is finalised, we will be able to take a final view in the matter. (*Interruptions*)

SHRI MADAN LAL KHURANA: I am on a point of order.

MR. SPEAKER: There is no point of order in Zero Hour.

(*Interruptions*)

MR. SPEAKER: You are trying to use the House as you like. I do not like it.

(*Interruptions*)

MR. SPEAKER: It is not a Question Hour. Do you want that anything you say should be heard?

(*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, I will be very brief. I want to raise a very important issue since both Shri Advani and Shri Vajpayee are here. I refer to the problems faced by the workers of the U.P. Cement Nigam at Dalla where there was a fire and some workers had died. Now three thousand workers including over 500 women have been sitting on *Dharna* in Lucknow for the last few days in support of their demand. One worker Shri Nepali has died of starvation. Shri Advani's party had included in its election manifesto that the agreement with the private unit would be scrapped after the elections. But nothing has been done. Four or five workers are now in hospital. The matter has assumed very serious Proportion. I also request the Government to look into the matter and exercise their good offices as also particularly to Shri Advani and Shri Vajpayee, our friends in the BJP, to see that these workers' interest are looked after. And some steps may be taken so that their legitimate demands are met. Shrimati "Subhashini Ali rang me up saying that there was no protection over their heads and they were now under rains. They are sitting there for days and nobody has gone to them even to find out as to what is happening. Therefore, I am making a request to the Government as also to the Leader of the Opposition that this human problem may be solved at an early date. (*Interruptions*)

SHRI SRIKANTA JENA (Cuttack): We have also been raising this question. The deal between the U.P. Government and the Dalmia is a shady deal. (*Interruptions*)

I said, "U.P. Government." it is the BJP Government there now. BJP had announced it and given it in their election manifesto that that would be scrapped immediately when they came back to power. They have not taken any steps even after two or three months. Rather they are supporting the